

**HIGH COURT OF JHARKHAND, RANCHI**  
**NOTIFICATION**  
**THE 29<sup>th</sup> SEPTEMBER, 2021**

**No. 183 A:** The Judicial Officer named in Column no. 2 of the table below is transferred and posted as Railway Judicial Magistrate to try cases under the Indian Railways Act and under the R.P. (U.P.) Act at the respective Railway Court mentioned in Column No. 4 of the table, which he is competent to try under the Code of Criminal Procedure, 1973 (Act 2 of 1974).

In exercise of powers conferred under Sub-Section 3 of Section 11 of the Code of Criminal Procedure, 1973, the High Court has been pleased to confer the powers of Judicial Magistrate 1<sup>st</sup> class upon the officer named in Column no. 2 for the territorial jurisdictions mentioned against his name, given in Column no. 3 of the table below.

The officer is also vested with the powers conferrable on a Judicial Magistrate of the 1<sup>st</sup> class to try summarily the cases under the Indian Railways Act, as are covered under Section 260 of the Code of Criminal Procedure, 1973. He is also conferred with the powers to take cognizance of such cases which he has been authorized to try in his respective territorial jurisdictions: -

| Sl. No. | Name of the officer with designation and present place of posting         | Name of the station where he would be posted in the Court of Railway Judicial Magistrate | Jurisdictions for which power is being vested                  |
|---------|---|--|--|
| 01      | 02  | 03   | 04   |
| 1.      | Mr. Rajeev Kumar Singh, Addl. Civil Judge (Jr. Div.)-cum-J.M., Jamshedpur | Porahat (Chaibasa)   | East Singhbhum, West Singhbhum, Saraikela-Kharsawan and Ranchi |

By order of the Court,  
**Sd/-** G.K. Choudhary  
Registrar General

**Memo No.** 3836 /Apptt

**Dated Ranchi the 29<sup>th</sup> September, 2021**

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the General Manager (Security), Eastern Railway, Kolkata, East Central Railway, Dhanbad and South Eastern Railway, Kolkata/ the O/o Registrar General/ the Registrar (Establishment) / Registrar (Administration) / Registrar (Vigilance) / P.S. to the Hon'ble the Chief Justice / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court / the concerned Principal District & Sessions Judges & Judicial Commissioner, Ranchi for information and communication to the Officers concerned and the concerned Railway Magistrate [communication to all concerned Railways Authorities.].

( ) – for concerned PDJ & JC, Ranchi

[ ] – Railway Magistrates

  
29.9.21  
Registrar General

**HIGH COURT OF JHARKHAND, RANCHI**  
**NOTIFICATION**  
**THE 29<sup>th</sup> September, 2021**

No. 184 A: The services of Mr. Diwakar Pandey, Sr. Faculty Member, Judicial Academy Jharkhand, Ranchi are recalled from the State Government and on his repatriation to the parent department, he is transferred and posted as Principal District & Sessions Judge, Deoghar.

By order of the Court  
**Sd/- G.K. Choudhary**  
Registrar General

**Memo. No. 3839 /Apptt. \_\_\_\_\_ Dated Ranchi, the 29<sup>th</sup> September, 2021**  
**File No. XIX(4)/1/10/ Apptt**

Copy forwarded to the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court & publishing it in e-Gazette.

  
29.9.21  
Registrar General